

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4134
ANSWERED ON:19.12.2011
ALLOTMENT OF LAND ON LEASE
Patel Shri Natubhai Gomanbhai

Will the Minister of DEFENCE be pleased to state:

- (a) whether his Ministry allots land on lease;
- (b) if so, whether Government takes back the land after expiry of the lease;
- (c) whether there are instances when such lands have not been taken back; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY DEFENCE (SHRI A.K. ANTONY)

(a)to(d): The Cantonment Code, 1899, 1912 and Cantonment Land Administration Rules (CLAR), 1925 & 1937 provide for lease of defence land. Accordingly, leases have been given in perpetuity or for fixed terms. Some of the leases provide for renewal clauses also. On expiry of the terms of leases, they are dealt with as per their terms and conditions. Terms of a number of Cantonment Code leases have expired. The Government have yet to take a decision on their extension or cancellation.